Asadha 28, 1913 (Saka)

(b) Available data shows that there was noticeable fall in inward remittances and perceptible net outflow under NR(E) and FCNR schemes in April-May, 1991.

(c) The strain on the Balance of Payments was aggravated by the Gulf crisis, and this resulted in a sharp drain on the foreign exchange reserves. The downward adjustment of the rupee in relation to major foreign currencies and the trade policy reforms announced recently are some of the steps taken to correct the imbalance in the external sector. With the introduction of substantive corrective measures, it is expected that the trend will be reversed and inflows will normalise.

[Translation]

Inquiry into Malpractices in Sainik School, Chittorgarh

393 SHRI GIRDHARI LAL BHARGAVA: Will the Minister of DEFENCE be pleased to state:

(a) whether a memorandum demanding inquiry into the malpractices in Sainik School, Chittorgarh was submitted to the Government on January 8, 1990;

(b) whether any inquiry has been conducted in this regard;

(c) if so, the outcome of the inquiry; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (d)

A letter dated 8-1-90 containing allegations of maladministration and misuse of position against the former Principal of Sainik School, Chittorgarh was received by Government. The Principal of the School was transferred on 10-2-90 and an Inquiry was conducted by the Inspecting Officer, Sainik Schools. The report of the Chairman, Local Board of Administration on the Inquiry Report is awaited.

[English]

Foreign Exchange Siphoning in Public Sector Banks

394. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Forex siphoned from banks through forged documents" that appeared in the Economic Times dated 9 April, 1991;

(b) if so, the details of the public sector banks which issued forged documents to the delinquent traders;

(c) the total amount of foreign exchange involved in the forgery and whether any persons/bank officials responsible for the loss/forgery have been booked;

(d) if so, the action taken against the guilty persons and the steps taken to check the recurrence of such losses/forgery in future; and

(e) the number of complaints received against the public sector banks during the last six months by the Consumer Grievance Cell, Bank-wise; and

(f) the action taken thereon?